

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

STARRED QUESTION NO:398
ANSWERED ON:07.09.2012
RENEWABLE ENERGY CERTIFICATES
Sugumar Shri K. ;Yadav Shri Dharmendra

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of stipulation to source renewable energy in accordance with the Electricity Act, 2003;
- (b) whether a number of States have been unable to meet this stipulation and if so, the compliance status thereof, State-wise;
- (c) whether the Union Government has allowed States to buy Renewable Energy Certificates (RECs) to make up their mandatory renewable energy purchases, from private players and if so, the details thereof;
- (d) whether the Central Electricity Regulatory Commission and the Forum of Electricity Regulators have urged amendments in the existing Renewable Energy Certificate (REC) regulations ; and
- (e) if so, the details thereof along with the steps taken by the Union Government to encourage private players in the generation of renewable energy sources in remote areas of the country?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a),(b),(c),(d)&(e): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a),(b),(c),(d)&(e) of the Lok Sabha Starred Question No. 398 for 07.09.2012

(a)&(b): Section 86 (1)(e) of the Electricity Act, 2003, provides that the State Electricity Regulatory Commission (SERC) inter-alia specify a percentage of consumption which should be procured from renewable energy sources, and which is referred to as Renewable Purchase Obligation (RPO). A statement indicating the RPO targets set by the various SERCs are summarized at Annexure-I.

(c): The Central Electricity Regulatory Commission vide notification No. L-1/12/2010-CERC dated 14 January 2010 has notified a Regulation known as "the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010". Salient features of the Regulations are given at Annexure-II.

(d): No, Madam

(e): Government of India has been providing fiscal and financial incentives to private players for setting up renewable energy systems and devices including in remote areas of the country. The quantum and type of incentive depends upon area, capacity, renewable energy technology, grid connected or off-grid, category of beneficiary etc.